



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक १७]

गुरुवार, मार्च २३, २०२३/चैत्र २, शके १९४५

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असाधारण क्रमांक २७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation and Maharashtra Municipal Corporations (Amendment) Act, 2023 (Mah. Act No. XIV of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIV OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd March 2023).

An Act further to amend the Mumbai Municipal Corporation Act and the Maharashtra Municipal Corporations Act.

III of 1888. WHEREAS it is expedient further to amend the Mumbai Municipal
LIX of 1949. Corporation Act and the Maharashtra Municipal Corporations Act, for the
purposes hereinafter appearing ; it is hereby enacted in the Seventy-fourth
Year of the Republic of India, as follows :—

CHAPTER I

PRELIMINARY

1. This Act may be called the Mumbai Municipal Corporation and Short title.
Maharashtra Municipal Corporations (Amendment) Act, 2023.

CHAPTER II

AMENDMENT TO THE MUMBAI MUNICIPAL CORPORATION ACT.

Amendment of section 5 of III of 1888. **2.** In section 5 of the Mumbai Municipal Corporation Act, in sub- section (1), in clause (b), for the words “ five nominated councillors ” the words “ten nominated councillors” shall be substituted. 1888.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT.

Amendment of section 5 of LIX of 1949. **3.** In section 5 of the Maharashtra Municipal Corporations Act, in sub- section (2), in clause (b), for the words “not exceeding five” the words “ not exceeding ten per cent. of the total number of elected Councillors or ten, whichever is less ” shall be substituted. 1949.